GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:3476 ANSWERED ON:01.12.2010 CASE AGAINST HIGHER OFFICERS Pakkirappa Shri S.

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether no prior approval is required now to initiate a case against officials on higher posts in administration;
- (b) if so, the details thereof; and
- (c) the number of cases under consideration upto September, 2010 which are to be given approval?

Answer

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

- (a) & (b): Prior approval of Central Government is required by the Central Bureau of Investigation (CBI) for conducting any enquiry or investigation into any offence alleged to have been committed under the Prevention of Corruption Act, 1988 in respect of employees of the level of Joint Secretary and above and its equivalent in Corporations established by or under any Central Act, Government Companies, Societies and local Authorities owned or controlled by the Government.
- (c): Upto September, 2010, 5 cases were under consideration for approval of Government of India.